IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 25th OF JANUARY, 2024

WRIT PETITION No. 23434 of 2023

BETWEEN:-

BHERULAL @ NAGULAL S/O NANURAM JI SURYAWANSHI, AGED ABOUT 59 YEARS, OCCUPATION: SERVICE R/O DHARIYAKHEDI TEHSIL MANDSAUR AT PRESENT BSNL COLONY MANDSAUR (MADHYA PRADESH)

....PETITIONER

(BY SHRI LOKENDRA SINGH JHALA - ADVOCATE)

AND

- 1. COLLECTOR DISTT. MANDSAUR (MADHYA PRADESH)
- 2. BHU PRABANDHAK ADHIKARI, DISTRICT: MANDSAUR (MADHYA PRADESH)
- 3. JILA PANJIYAK REGISTRAR RAJASVA MANDSAUR, DISTRICT: MANDSAUR (MADHYA PRADESH)
- 4. MUKHYA SACHIV MADHYA PRADESH SHASAN RAJASVA VIBHAG SATPURA BHAWAN, BHOPAL (MADHYA PRADESH)

....RESPONDENTS

(BY MS. ASHI VAIDYA – PANEL LAWYER)

This petition coming on for admission this day, the court passed

This petition conting on for damission this day, the court passed

the following:

ORDER

Learned counsel for the petitioner is heard on the question of admission.

- 02. By this petition preferred under Article 226 of the Constitution of India, the petitioner has prayed for the following reliefs:-
 - 1- ; g fd ihVh'kuj dks ukckfyx volfkk en e-lkz i/kkl u ds inkf/kdkjh ds }kjk oákt Hknie I soápr fd; s tkus ij , oa Hknie dks iath ds tjh; s dw j phr nlrkost r skj dj fo Ø; fd; s tkus ij , oa ekstk xke /kkfj; k[kw/h en flfkr Hknie en ihVh'kuj ds uke gksrs gq dw j puk dj v V; ds uke fo Ø; jftl V h djrs tkuk vijk/k dh Jskh en gksus I s fo f/k dk; bkgh fd; s tkus dk vkn sk inku djus dh dìk dj sk
 - 2- ; g fd ihVh'kuj dkse-iz }kjk jktLo inkf/kdkjh ,oaftyk dyĐVj eUnlkj ,oae-iz 'kklu Is dEiu'kalu fnyk; s tkus dk vknšk inku djusdh d`ik djak
 - 3- ; g fd ekuuh; U; k; ky; ; kfpdkdrk/Z dks tks mfpr le>s iR; Fkh/Z ls lgk; rk inku djusdh dik dj#.
- 03. From the relief claimed by the petitioner and the facts as pleaded by him, it appears that his grievance is that the land which was recorded in his name during his minority has been sold depriving him of the income therefrom. The same was done on the basis of a forged *Namantaran Panji* and by preparing forged documents by the Revenue Officers without his knowledge. The same is also a criminal offence.
- 04. From the facts as pleaded by the petitioner himself, it is apparent that the alleged illegality occurred 59 years ago. His grievance that his land by preparing a forged *Namantaran Panji* has been deprived from him by the Officers of the State Government and has been sold which amounts to a criminal offence are all matters which are disputed questions of facts. From the entire facts narrated by the petitioner, it does not appear that they are in any matter admitted facts.

05. The pleading as made by the petitioner in this petition is absolutely vague and from the same nothing can be ascertained. The relief which has been claimed for directing legal action against the revenue authorities and the Officers of the State Government cannot be granted in a writ petition under Article 226 of the Constitution of India particularly when no finding to that effect has been given by any competent Court of law. This Court certainly is not the forum for the petitioner to raise his grievances as raised by him in this petition. The prayer for compensation made by the petitioner can only be granted to him if the allegations levelled by him are found proved. There is nothing on record to show that any such finding has been recorded in any duly instituted proceedings by the petitioner.

06. Thus, in view of the facts as pleaded by the petitioner and the relief sought for by him, this petition involving disputed questions of facts is not liable to be entertained and is accordingly dismissed reserving liberty to the petitioner to resort to such remedy as may be available to him under the law.

(PRANAY VERMA) JUDGE

Shilpa